

(b) if so, the number of villages proposed to be displaced under this scheme in the country;

(c) whether it is also a fact that at the time of formulation of this scheme Government had already decided the number of families which will be displaced along with the amount of compensation to be provided to each family; and

(d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (d) There is no provision for declaring areas as buffer zones in respect of National Parks and Sanctuaries, which do not form part of Tiger Reserves. In respect of Tiger Reserves, the buffer area consisting of the area peripheral to critical tiger habitat or core area aim at promoting co-existence between wildlife and human activity with due recognition of the livelihood, developmental, social and cultural rights of the local people. The village relocation is not envisaged from the buffer area of tiger reserves.

Utilization of CAPMA funds

2525. SHRI SANJIV KUMAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Compensatory Afforestation Fund Management and Planning Authority (CAMPA) has over Rs.20,000 crore deposited with it, outside Government accounts;

(b) the details of the exact amount deposited with it as on 31 March, 2012;

(c) whether reports on accounts of CAMPA are submitted to Parliament, annually;

(d) the system in place by which Parliament keeps abreast of accountability of such large funds;

(e) the annual allocation during the last three years and whether the Parliament is kept informed about these allocations; and

(f) the accomplishments/activities done in the country, especially in Jharkhand till 2012?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (e) As the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) which was notified on 23rd April, 2004 had not become operational, the Hon'ble Supreme Court of India, *vide* their Order dated 5th May, 2006 in Writ Petition (Civil) No. 202 of 1995 directed constitution of the Ad-hoc body, *viz.*, the Ad-hoc CAMPA till CAMPA became operational and directed that all the monies recovered on behalf of the 'CAMPA' be transferred to the bank account(s) to be operated by this body. The bulk of the funds thus transferred to the bank account(s) operated by the Ad-hoc CAMPA are held in fixed deposits in nationalised banks and were of the order of Rs. 23,000 crores as on 31st March, 2012. As per the orders of the Hon'ble Supreme Court of India in the above Writ Petition, the funds held by the Ad-hoc CAMPA are kept outside the Consolidated Fund of India, and the Public Account of India. In their judgment dated 26th September, 2005 in the said Writ Petition, the Hon'ble Supreme Court has' also observed that the provisions of articles 110, 195, 199, 266, 283, 284 and/or 294 would not have any application to the fund. A statement showing the funds released to the State CAMPAs in the years, 2009-10, 2010-11 and 2011-12 is given in Statement (*See* below).

(f) Expenditure on the basis of the allocations made to the State CAMPAs is undertaken in terms of the Guidelines for State CAMPAs which have been approved by the Hon'ble Supreme Court of India, in their order dated 10th July, 2009 in the above Writ Petition.

Statement*Release of funds (State CAMPA)*

Sl. No.	State/UT	2009-10		2010-11		2011-12	
		Date	Amount (in Rs.)	Date	Amount (in Rs.)	Date	Amount (in Rs.)
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	28.08.2009	10,990,000.00	01.10.2010	7,869,000.00	18.06.2012	5,779,000.00
2.	Andhra Pradesh	28.08.2009	897,832,000.00	01.10.2010	1,207,444,000.00	23.08.2011	1,185,700,000.00
3.	Arunachal Pradesh	03.04.2010	163,676,000.00	22.11.2010	177,882,000.00	06.09.11, 25.10.11 09.11.11, 29.11.11	411,900,000.00
4.	Assam	17.08.2009	67,174,000.00	01.10.2010	104,487,000.00		
5.	Bihar	20.11.2009	77,300,000.00	18.01.2011	86,674,000.00	25.11.2011	80,400,000.00
6.	Chandigarh	17.08.2009	1,765,000.00	01.10.2010	1,296,000.00		
7.	Chhattisgarh	17.08.2009	1,232,135,000.00	01.10.2010	1,341,066,000.00	08.09.2011	995,439,000.00
8.	Dadar and Nagar Haveli	04.09.2009	1,682,000.00			28.10.2011	1,536,000.00

1	2	3	4	5	6	7	8
9.	Daman and Diu						
10.	Delhi	21.01.2010	18,471,000.00	18.01.2011	13,991,000.00		
11.	Goa	17.08.2009	121,197,000.00	01.10.2010	102,468,000.00		
12.	Gujarat	19.08.2009	249,647,000.00	01.10.2010	291,568,000.00	08.09.2011	263,000,000.00
13.	Haryana	17.08.2009	191,141,000.00	01.10.2010	188,909,000.00	11.06.2012	164,500,000.00
14.	Himachal Pradesh	21.08.2009	366,771,000.00	01.10.2010	421,656,000.00	23.08.2011, 09.12.2011	571,262,400.00
15.	Jammu and Kashmir						
16.	Jharkhand	12.03.2010	950,028,000.00	01.10.2010	1,031,622,000.00	24.11.2011	624,989,300.00
17.	Karnataka	19.08.2009	585,573,000.00	01.10.2010	509,160,000.00	30.08.2011, 09.09.2011	415,700,000.00
18.	Kerala	12.03.2010	17,509,000.00				
19.	Lakshadweep						
20.	Madhya Pradesh	17.08.2009	530,482,000.00	01.10.2010	509,656,000.00	09.01.2012	535,209,000.00
21.	Maharashtra	22.02.2010	893,549,000.00	18.01.2011	854,893,000.00	16.11.2011	826,399,000.00
22.	Manipur	08.12.2009	7,456,000.00	01.10.2010	13,350,000.00	11.06.2012	19,134,000.00

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Written Answers to

[RAJYA SABHA]

Unstarred Questions

23.	Meghalaya	20.04.2010	967,000.00				
24.	Mizoram						
25.	Nagaland						
26.	Orissa	21.08.2009	1,310,618,000.00	18.01.2011	1,401,753,000.00	23.08.2011, 04.06.2012	1,668,510,050.00
27.	Pondicherry						
28.	Punjab	08.12.2009	330,547,000.00	01.10.2010	265,215,000.00	15.09.2011, 21.09.2011	200,200,000.00
29.	Rajasthan	07.01.2010	325,908,000.00	18.01.2011	420,698,000.00	11.11.2011	318,913,000.00
30.	Sikkim	17.08.2009	80,092,000.00	01.10.2010, 22.11.2010	102,334,000.00	02.09.2011, 12.10.2011	90,400,000.00
31.	Tamil Nadu	08.12.2009	19,713,000.00	01.10.2010	17,032,000.00	12.06.2012	13,830,000.00
32.	Tripura	12.03.2010	35,418,000.00	18.01.2011	25,848,000.00		
33.	Uttar Pradesh	10.05.2010	470,962,000.00	16.03.2012	353,505,000.00		
34.	Uttarakhand	17.08.2009	816,532,000.00	01.10.2010	827,488,000.00	25.06.2012	653,160,000.00
35.	West Bengal	08.12.2009	52,957,000.00	01.10.2010, 22.11.2010	62,760,000.00	09.03.2012	48,436,000.00
TOTAL			9,828,092,000.00		10,340,624,000.00		9,094,297,750.00

Written Answers to

[4 SEP., 2012]

Unstarred Questions